

**GOVERNMENT OF INDIA
LAW , JUSTICE AND COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:7639
ANSWERED ON:16.05.2002
SETTING UP OF SUPREME COURT BENCH IN STATES
SUSHIL KUMAR INDORA

Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether the Government have received request from various States to set up benches of Supreme Court in various parts of the country including Chennai so as to facilitate the common man in getting speedy and affordable justice ;
- (b) if so, the States from which the Government have received such requests ;
- (c) the names of the places for which the request to set up various benches of Supreme Court has been made; and
- (d) the decision taken by the Government on these request, so far ?

Answer

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI ARUN JAITLEY)

- (a) to (c) While the Governments of Tamil Nadu, Andhra Pradesh, Tripura and Karnataka have requested for setting up of a Bench of the Supreme Court at Chennai, Hyderabad, Kolkata and Bangalore, the West Bengal Government has requested for opening of a filing Section of the Supreme Court of India at Kolkata.
- (d) The proposal for setting up of Benches of the Supreme Court outside Delhi has been referred to the Chief Justice of India several times for consideration. The Government has been informed that the Full Court at a meeting of the Hon`ble Judges of Supreme Court on 30th April, 2001 have unanimously opposed the setting up of the Benches of the Supreme Court outside Delhi. In view of the categorical opinion by the Full Court of the Supreme Court against setting up a Bench outside Delhi as also the provision in article 130 of the Constitution of India, the Government is not in a position to take any action in this regard.